

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-525/PB/2022

IN THE MATTER OF:

Chiraj Jain & Ors.

....Applicant

Vs.

Imperia Structure Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.03.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Piyush Singh, Ms. Riddhi Jain, Advs.

For the Respondent : Mr. Zoye Junaid

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor as well as Ld. Counsel representing the Corporate Debtor. Ld. Counsel representing the Corporate Debtor has submitted that the main counsel handling the matter earlier passed away recently and that she has to take steps for filing Vakalatnama as well as to get familiarized with the matter. List the matter on **18.04.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)